

S.No.9

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-12-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE**

IA (IBC) 1131 & 1390/2022 in Company Petition IB/12/2021
U/s 7 of IBC, 2016

IN THE MATTER OF:

Srei Equipment Finance Ltd

...Financial Creditor

Vs

Madhucon Projects Ltd

...Corporate Debtor

CORAM:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Senior Counsel Shri. Deepak Bhattacharjee for the Financial Creditor present. The Counsel on record for the Corporate Debtor is not present. However, Shri. M Pratheek Reddy present and submitted that he has been engaged by the Corporate Debtor only yesterday after obtaining no objection from the previous counsel and he had e-filed the Vakalat today (01.12.2022) for the Corporate Debtor. Ld. Senior Counsel opposed adjourning the matter stating that several adjournments have already been given to the Corporate Debtor.

No doubt there were several excuses were made by the Corporate Debtor nevertheless, considering the submissions made by the Ld. Counsel Shri. M Pratheek Reddy that he received the file bundle only yesterday and in the interest of principles of natural justice we grant time till 08.12.2022 for making submissions by the Corporate Debtor. Should the Corporate Debtor intend to file any compliance the same to be filed well before the next date of hearing after following the due procedure and no adjournment will be allowed on the plea of filing additional documents, applications etc.,

With these directions, matter is adjourned to 08.12.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)